


**National Company Law Tribunal**

**Allahabad Bench**

CP NO. 140/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 07.02.2018

NAME OF THE COMPANY: M/S ASREC (India) Ltd vs. M/S Shashi oils and  
Fats Pvt Ltd  
SECTION OF THE COMPANIES ACT: U/S 7 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	ABHISHEK ANAND	ADVOCATE	FINANCIAL CREDITOR	
2.				

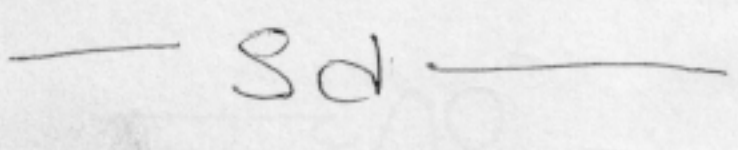
**CP NO.140/ALD/2017**

Sh. Abhishek Anand, Advocate for the Financial Creditor. The respondent/Corporate Debtor is not present, infact more than enough opportunities have been provided to the Corporate Debtor Company for filing its objection with a cost of Rs.25,000/- and further cost of Rs.10,000/- (total Rs.35,000/-), which is not yet paid by the respondent/Corporate Debtor Company nor any reply has so far been filed till date. Hence, opportunity for filing objection/reply of Corporate Debtor Company is closed.

Hence, the case is fixed for argument on 15<sup>th</sup> February, 2018.

**Dated:07.02.2018**

Typed by:  
Kavya Prakash Srivastava  
(Stenographer)



**H.P. Chaturvedi,  
Member (Judicial)**